

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No: LOK/INQ/14-A/572/2014/ARE-7

Multi Storied Building,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 25/08/2018

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri D.M. Rajanna, Under Secretary to Government (working then in the Department of Animal Husbandry and Fisheries), Bangalore – Reg.

- Ref:-1) Government Order No.ಸಿಆಸುಇ 08 ಸೇಇಎ 2013  
Bengaluru dated 25/10/2014.
- 2) Nomination order No.LOK/INQ/14-A/572/2014,  
Bengaluru dated 12/11/2014 of Upalokayukta-1,  
State of Karnataka, Bengaluru
- 3) Inquiry Report dated 23/08/2018 of Additional  
Registrar of Enquiries-7, Karnataka Lokayukta,  
Bengaluru

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The Government by its Order dated 25/10/2014, initiated the disciplinary proceedings against Sri D.M. Rajanna, Under Secretary to Government (working then in the Department of Animal Husbandry and Fisheries), Bangalore (hereinafter referred to as Delinquent Government Official for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/572/2014, dated 12/11/2014, nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by order No.UPLOK-1/

DE/2017 dated 06/07/2017, Additional Registrar of Enquiries-7 was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGO.

3. The DGO Sri D.M. Rajanna, Under Secretary to Government (working then in the Department of Animal Husbandry and Fisheries), Bangalore was tried for the following charge:-

“That you DGO Sri D.M. Rajanna, Under Secretary to Government, Animal Husbandry and Fisheries Department, Bangalore, has demanded and accepted illegal gratification of Rs.5,000/- on 3.7.2013 from the complainant Sri Venkatachalaiah Bin Late Venkataramanappa, Retired Senior Assistant Director of Fisheries, r/o No.1, 5<sup>th</sup> Cross, 1<sup>st</sup> Main Road, Vasanthanagar, Bangalore, for dropping departmental enquiry proceedings against the complainant and thereby you DGO failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966”.

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary authority has proved the above charge against DGO Sri D.M. Rajanna, Under Secretary to Government (working then in the Department of Animal Husbandry and Fisheries), Bangalore.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry

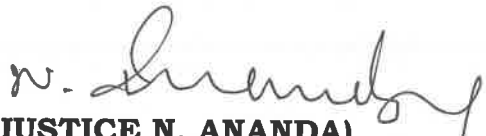
Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he has retired from service on 30/09/2015 (during the pendency of enquiry).

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri D.M. Rajanna, it is hereby recommended to the Government for imposing penalty of permanently withholding 50% of pension payable to DGO Sri D.M. Rajanna, Under Secretary to Government (working then in the Department of Animal Husbandry and Fisheries), Bangalore.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
**(JUSTICE N. ANANDA)**  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru 